

Central Administrative Tribunal: Principal Bench

O.A.No.2337/2001
M.A.No.1963/2001

(2)

New Delhi, this the 24th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (Administrative)

1. Shri D.N. Choudhary
S/o Late Shri R.R. Choudhary
126, Type IV
North West Moti Bagh
New Delhi 110 021 (CBI/SIG/New Delhi)
2. Shri G.N. Gupta
S/o Late Shri L.P. Gupta
22 E, CBI Colony
Vasant Vihar
New Delhi 110 057
3. Shri A.D.P. Singh
S/o Late Shri D.P. Singh
166, Sector XII
R.K. Puram
New Delhi 110 022
4. Shri Chetan Kumar
S/o Late Shri R.P. Sharma
Flat NO.72-C, Pocket GG-1
Vikaspuri
New Delhi 110 018
5. Shri P. Lal
S/o Late Shri P. Ram
YZ-35, Sarojini Nagar
New Delhi 110 023
6. Shri A.K. Hargava
S/o Late Shri B. Prasad
12/1149 Sector XII
R.K. Puram, New Delhi 110 022
7. Shri R.K. Saran
S/o Late Shri K.N. Saran
C-5/2A, Lawrence Road
Delhi 110 035
8. Shri T.P. Jha
S/o Shri D.N. Jha
585, Sector IV
R.K. Puram
New Delhi 110 022

(A)

9. Shri S.C. Tewari
S/o Late Shri G.D. Tewari
55, Type IV, Sector III
Sadiq Nagar
New Delhi 110 049
10. Shri Lakhi Prasad
S/o Shri Ram Ashray Ram
94, Type IV, Sector III
Sadiq Nagar
New Delhi 110 049
11. Shri Ram Chander
S/o Late Shri B. Prasad
75, Type IV, Sector III
Sadiq Nagar
New Delhi 110 049
12. Shri H.S. Chopra
S/o Sardar Hasan Singh Chopra
62-K, CBI Colony
Vasant Vihar
New Delhi 110 057
13. Shri K.C. Joshi
S/o Late Shri J.D. Joshi
H-4/9 Mahavir Enclave
Palam, New Delhi
14. Shri K.L. Bansal
S/o Late Shri C.M. Bansal
111, Pocket H-32, Sector-3
Rohini, Delhi 110 085
15. Shri Bhupinder Kumar,
S/o Shri Tahil Chand
2205/16 Faridabad.
16. Shri R.R. Sahay
S/o Late Shri Tarini Sahay
N 571, Sector VIII, R.K. Puram
New Delhi 110 022
17. Shri Satvir Singh
S/o Late Shri Phool Singh
44, Type IV, Sector III
Sadiq Nagar, New Delhi

N.D.

- 3 -

(V)

18. Shri S.K. Peshin
S/o late Shri S.C. Peshin
302/12, R.K.Puram
New Delhi 110 022

19. Shri G. Verma
S/o Late Shri T.L. Verma
80-L, CGH Complex
Vasant Vihar
New Delhi 110 057

20. Shri Parbhat Chander Sharma
S/o Shri R.A. Sharma
F-106, Road No.2
Andrewsganj
New Delhi 110 049

21. Shri R.S. Punia
S/o Shri Dharam Singh
Flat No.62-D, CBI Colony
Vasant Vihar
New Delhi 110 057

22. Shri Javed Siraj
S/o Late Siraj Ahmad
151, Sector II
Sadiq Nagar
New Delhi 110 049

23. Shri Rishi Prakash Rathadania
S/o Late Shri kesho Ram
A-2/54, Sector-5,
Rohini, Delhi 110 085

24. Shri S.K. Sharma
S/o Late Shri R. R. Sharma
D-3/17 Model Town
Delhi 110 009

25. Shri N.P. Rajeevakshan
S/o Shri K.K.N. Nair
55-H, CBI Flats
Vasant Vihar
New Delhi 110 057

(V)

Versus

(3)

1. Union of India
Through Secretary
Department of Personnel and Training
Ministry of Personnel, Pensions and Grievances,
New Delhi

2. U.P.S.C. through Secretary/Chairman
Dholpur House, Shahjahan Road
New Delhi

3. Director
Central Bureau of Investigation
CGO Complex, Lodhi Road
New Delhi

....Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

M.A.1963/2001 for joining together in a single application is granted.

2. Applicants are all Deputy Superintendents of Police and Additional Superintendents of Police in the Central Bureau of Investigation. They are aspirants for promotion to the next higher grade. Several committees had recommended addition of promotional quota for the departmental cadre officers from 33% to 50% The 5th Central Pay Commission had recommended upgradation of 75 posts of the existing vacancies to be upgraded as Additional Superintendents of Police. By the impugned recruitment rules, the promotional quota of 50% has again been reduced to 40% and deputationist quota has been increased from 40% to 60%. With regard to the posts of Superintendent of Police and even for the posts of Additional Supdts. of Police, 75 posts of Deputy Superintendents of Police which were meant to be upgraded to remove stagnation in the cadre officers from the post of Deputy Supdt. of Police, yet 20% has been given to the deputationists out of which 10% has been

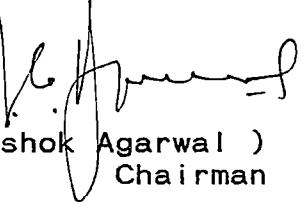
6

according to applicants
allowed for absorption as well which is absolutely wrong.
Applicants have submitted their detailed representations of
27.10.2000 and 16.11.2000 (at Annexure P-12 collectively)
against the aforesaid hostile treatment of respondents. No
decision thereon has so far been taken.

3. In the circumstances, we find that interests
of justice will be duly met by disposing of the present OA
at this stage itself even without issue of notices with a
direction to respondents 1 and 3 to dispose of the
aforesaid representations by issue of a reasoned and
speaking order expeditiously and in any event within a
period of eight weeks from the date of service of a copy of
this order. We direct accordingly. A copy of this OA may
be treated as an additional representation.


(M.P. Singh)
Member(A)

7dkm/


(Ashok Agarwal)
Chairman